Title: Need to drop the proposed National Commission for Higher Education and Research Bill, 2010.

SHRI D. VENUGOPAL (TIRUVANNAMALAI): The Union Human Resources Development Ministry has proposed to introduce a Bill to establish National Commission for Higher Education and Research (NCHER). States like Tamil Nadu that have done away with the entrance examinations to professional courses to uphold social justice and paved way with great difficulty for a state level uniform and equitable education and it is sought to be hampered by the proposed Higher Education Bill. The Union Government must drop this controversial Bill and restore 'Education' exclusively in the 'State list' of our constitution. Ever since it has been shifted to the Concurrent list in 1976, education remains to be seen commercialized at the hands of monopolistic private players. The Union HRD Ministry must only remain as a national advisory body and protect the interests of various national races in different States and also desist from abolishing and replacing the time tested UGC and AICTE with the newly conceived NCHER. Hence, I urge upon both our Prime Minister and the Hon'ble Minister of HRD to see that due respect is accorded to the spirit of Federalism enshrined in our Constitution and NCHER Bill is dropped.